

[Translation]

Fishery and Farmers Development Scheme

430. SHRI VISHVESHWAR BHAGAT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Government are not bearing the fifty per cent expenditure of the total expenditure incurred on all the items of the centrally sponsored Fishery and farmers Development Scheme launched in Madhya Pradesh; and

(b) If so, the reasons therefor ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) A Centrally Sponsored Scheme on development of Freshwater Agriculture through Fish Farmers Development Agencies (FFDAs) is being implemented by the States including Madhya Pradesh. Under the scheme, expenditure on all developmental activities such as, construction of new ponds, renovation of ponds and tanks, first year inputs (fish seed, feed, fertilisers, manures, etc.) running water fish culture, areartors, integrated fish farming, fish seed hatcheries, fish feed mills, salary of incremental staff, cost of vehicle training of fish farmers, etc. is shared on 50:50 basis by the Government of India and the State Governments. It is the decision of the Government of India that it should share only the developmental costs. Therefore, it does not meet fifty percent of expenditure on base staff salary, maintenance of vehicle and office contingencies.

Brutal Murder

431. SHRI MUNAWWAR HASSAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the brutal murder of six persons at Bhikund near Meerut in Uttar Pradesh;

(b) if so, the reasons there of;

(c) the action taken by the Government against the culprits;

(d) the steps taken to check the recurrence of such incidents in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) to (d) According to information available, the incident was essentially a result of ongoing rivalry between two local criminal gangs. Soon after the incident, senior administrative and police officers visited the scene of crime. Additional Provincial Armed Constabulary was deployed and peace committees were formed. Six members of the gang responsible for the murder have so far been arrested

and action under sections 82/93 Cr.P.C. is being taken against the remaining accused.

In order to prevent recurrence of such incidents, 146 villages in the region have been identified as being sensitive where police presence and infrastructure have been strengthened. Numerous meetings have been held with various communities by the district administration. The situation is being closely monitored by the State Government.

"Illegal Occupation of green Land"

*45. SHRI CHHATRAPAL SINGH :
SHRI SOHAN BEER :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the green land on the road side in Loni area under Ghaziabad district of Uttar Pradesh is being illegally occupied and sold by the land Mafia;

(b) if so, the number of cases in which the occupied land has been got vacated; and

(c) the steps being taken by the Government to check recurrence of such illegal occupation of green land by land mafia in future ?

THE MINISTER OF STATE OF MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Employment to Disabled Persons

433. SHRI RADHA MOHAN SINGH :
DR. RAMESH CHAND TOMAR :
SHRI DEVI BUX SINGH :

Will the Minister of WELFARE be pleased to state :

(a) the details of steps taken by the Government to provide employment to the disabled persons;

(b) whether any special relaxation is given to them by the Government in the examinations conducted by the Staff Selection Commission;

(c) if so, the number of such persons provided employment during the last three years;

(d) the scheme chalked out by the Government to provide more employment opportunities of the disabled persons; and

(e) the percentage of the disabled youth provided employment/self employment during the last three years?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (d)

i) In terms of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every

appropriate Government shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability of which one per cent each shall be reserved for persons suffering from – (i) blindness or low vision; (ii) hearing impairment; (iii) locomotor disability or cerebral palsy, in the posts identified for each disability. Even before the Act came into force, 3 per cent vacancies have been reserved for physically handicapped, 1 per cent each for the physical, hearing and orthopedically handicapped in Group C & D posts in Central Government and Public Sector Undertaking. Similar reservations have been given by some State Governments. Apart from this, age concession and relaxation in medical standards are also available to handicapped candidates.

- ii) 41 Special Employment Exchanges and 47 Special Cells for the handicapped persons have been set up exclusively to help the handicapped in getting gainful employment. Besides, the Normal Employment Exchange also help the handicapped persons in finding suitable employments.
- iii) Seventeen Vocational Rehabilitation Centres have been set up to assess the residual ability of the disabled, arrange their training and place them in employment.
- iv) Self-employment is promoted through the following:-
- Allotment of vending stalls, kiosks and petty shops;
 - Loans from Nationalised Banks at nominal rates of interest under differential Rate of Interest Scheme;
 - Allotment of public telephone booths;
 - Reservation in distribution of petrol pumps, kerosene depots etc.

(c) and (e) No data are available. Following are the handicapped persons on live Register in all the Employment Exchanges and their placements as per the information furnished by Ministry of Labour (DGE & T).

Year	No. of Handicapped persons on live register	Placements
1993	337602	4451
1994	340304	4485
1995	352743	3706

[English]

Edible Oils

434. SHRI NAND KUMAR SAI :
SHRI PRAMOD MAHAJAN :
DR. RAMKRISHNA KUSMARIA :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

- whether country is producing the required quantity of edible oils;
- if so, the total requirement, production and consumption of edible oils during 1994-95, 1995-96 and 1996-97 till date, State-wise;
- the quantity of edible oils imported during the said period; and
- the percentage population of the country consuming indigeneous edible oils State-wise ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) No, Sir.

(b) No authentic information about the State-wise requirement, production and consumption of edible oils is available. However, the demand and supply fo edible oils estimated on All India basis during the years 1994-95, 1995-96 and 1996-97 have been as under :

(In lakh MTs)

Year	Demand*	Supply (from domestic sources)
1994-95	69.89	62.54
1995-96	72.54	65.50
1996-97	75.32	67.00**

* Computed on the basis of economic parameters of the Planning Commission.

** Computed on the basis of Ministry of Agriculture's targeted figure of 230 lakh MTs of oilseeds production.

(c) The quantity of total edible oils imported during the said period have been as under :

Year	Quantity in MTs
1994-95	3,16,772
1995-96	10,92,934
1996-97	8,47,269 (April Oct., 96)

Source : Ministry of Commerce